

Dt. 02.05.2002

Hon'ble Mr. C.S. Chadha, Member- A.  
Hon'ble Mr. A.K. Bhatnagar, Member- J.

Sri S.K. Dey and Sri S.K. Mishra for the applicants. Sri G.R. Gupta, holding brief of Sri R.C. Joshi, counsel for the respondents in O.A No. 417/00 and Sri S.K. Pandey, holding brief of Sri Amit Sthalekar, counsel for the respondents in O.A No. 206/00. Since the both O.As are similar in nature they are being disposed of by a common order.

2. The facts of this case are that another OA on similar facts was already decided by this Bench of the Tribunal on 27.11.2001 (OA No. 385/00). The applicants in that case were reverted to group 'D' posts without proper justification and this Tribunal set-aside the order. Not only this, but a similar judgment was also passed by the Hon'ble High Court of Delhi, as well as the Jaipur Bench of this Tribunal in similar cases. The learned counsel for the respondents cannot differentiate between the cases before us and the cases cited above. The facts of all the cases are identical. Therefore, on the basis of the Judgments of the Hon'ble High Court as well as the Jaipur Bench and the Allahabad Bench of the Tribunal, we quash the impugned orders of reversion dated 30.12.1999. The O.As are accordingly allowed. The impugned orders dated 30.12.1999 and 27.03.2000 are quashed.

3. There shall be no order as to costs.

*At*

Member- J.

*Shrivastava*

Member- A.

/Anand/